

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 76 of 2021

In the matter of:

Canara Bank

....Appellant

Vs.

Valley Iron & Steel Co. Ltd.

....Respondent

Present

For Appellant: Mr. Pradeep Dewan, Sr. Advocate along with Mr. Hitesh Sachar.

For Respondent: Mr. Jitender Singh & Mr. Drabesh Jha, Advocates.

ORDER
(Virtual Mode)

16.04.2021: Learned Senior Counsel Mr. Pradeep Dewan appearing on behalf Appellant.

Learned Counsel Mr. Jitender Singh who is appearing on behalf of the Respondent submitted that his Senior Counsel Mr. S.D. Singh have tested COVID-19 positive, he could not able to file his Reply Affidavit and he prays for some time to file the same. Prayer allowed. Learned Counsel for the Respondent is directed to file his Reply Affidavit within two weeks.

Learned Counsel for the Appellant is directed to file their Rejoinder, within one week, thereafter.

Learned Counsels for the Parties are directed to file their Written Submissions not exceeding three pages, along with the relevant case laws before the next date of hearing.

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List this matter '**For Admission (After Notice)**' on **12th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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